

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
IA No. 14/JPR/2018
IA No. 24/JPR/2018
IA No. 43/JPR/2018
IA No. 72/JPR/2018
IA No. 77/JPR/2018
IA No. 75/JPR/2019
IA No. 206/JPR/2019
IA No. 66/JPR/2020
CP No. 12(ND)/2016
TA No. 34/2018
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Mr. Gajendra Singh Panwar & Anr. ...Petitioners

Versus

M/s Girivar Hotel & Resort Pvt. Ltd. & Ors. ...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Siddharth Bapna, Adv.
For the Respondent : D.K. Bhalla, Adv.
Saloni Nagoria, Adv.

ORDER

Heard Mr. Siddharth Bapna, Adv. appearing on behalf of the Petitioner.
Mr. D.K. Bhalla, Adv. along with Ms. Saloni Nagoria, Adv. appearing on behalf
of the Respondent who have come physically to argue this matter today. It is
submitted by learned counsel for the Petitioner that some urgent matters have been
listed in the Court of Hon'ble Chief Justice of Rajasthan and he has to argue those

Sd/-

Sd/-

matters today. On his request, this matter is adjourned. List the matter on 01.05.2024 at fixed time 2:30 pm & on 02.05.2024 on the top of the board.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

March 28, 2024
